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**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. No. 04/2013

CORAM: 1. Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09th March, 2017, 10.30 A.M

Name of the Company		Abhudya Trading Ltd. & Anr. -Versus- Jatia Cotton Mills Ltd. & Ors	
Under Section		397/397	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1) Utpal Bose, Sr. Adv. }
 Ratnesh Kr. Rai, Adv. }
 Anumay Basu, Adv. }
 Sounjoy Bhattacharya, Adv. } LR of R-5
 9/3/17

2) Diren Sharma, Advocate }
 3. Rajib Mukherjee, Advocate } ↗ Rs no. 4. Rajib Mukherjee - Advocate
 9/3/17.

3. Mr. R.K. Mitra, Adv }
 Mr. S. Chowdhury, Adv }
 Mrs. P. Chowdhury, Adv } Venkateswar Vanijya Ltd. Ltd
 Abhudya Trading Ltd. K. Adv.
 K. Adv. in CP 4/2013 (Petitioner)
 S. Chowdhury
 Adv
 9/3/17.

O R D E R

The Ld. Lawyer on behalf of the petitioner as well as on behalf of the respondent(s) 4 and 5 are present.

The respondent No.4 prayed for some time as the Father-in-Law of Mr. P. Ray, Senior Counsel has expired and he is not in a position to come to Court.

One CA 1807/2015 is pending since long, filed by and on behalf of respondent No.4 with prayer(s); that Vakalatnama filed by Shri Arnab Mukherjee on behalf of respondent No.1 be struck of ; the applicant be permitted to represent respondent No.,1; and restrain any other person to appear to represent the case, apart from others.

I have gone through the pleadings made therein and on perusal of the record, I found that it is very unreasonable and peculiar prayers made in the Interlocutory Application which is not tenable in the eye of law. Hence, the CA 1807/2015 be dismissed.

Fixing 05-04-2017 for hearing on IA 87/2017 and the CP.

MANORAMA KUMARI
MEMBER(J)